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Court No. 1.

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD.

Registration (T.A.) No. 1365 of 1987.

(Writ Petition No. 12479 of 1983)

Daya Shanker Pandey Petitioner.

Versus

The State of U.P. & another Respondents.

Hon'ble K.J. Raman, A.M.
Hon'ble J.P. Sharma, J.M.

(Delivered by Hon. J.P. Sharma, J.M.)

The present writ petition is stood transferred under Section 29 of the Administrative Tribunals Act, 1985 in the alienus belief that this Tribunal has jurisdiction, but in fact the petitioner is not a Central Government employee and further he is an employee of the Subordinate Judiciary under the control and supervision of the High Court and so prima facie the jurisdiction of this Tribunal is barred under Sections 1 and 2(c) of the Administrative Tribunals Act, 1985.

2. The Registry shall send the file back to the Registrar, High Court of Judicature at Allahabad to lay the same before the Court for passing suitable orders.

3. This application (Writ Petition No. 12479 of 1983) is disposed of accordingly.

4. None is present from the side of the applicant, but since the matter relates to the jurisdiction of the Tribunal, so we have passed the aforesaid order for expeditious disposal of a matter of 1983.

Doece
MEMBER (J).

W.R.A.W.M
MEMBER (A).

Dated: March 15, 1990.

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